

FORM B PUBLIC ANNOUNCEMENT

(Under Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF EUROLIFE HEALTHCARE PRIVATE LIMITED

Sr.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	EUROLIFE HEALTHCARE PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	April 09, 1987
3.	Authority under which corporate debtor is incorporated / registered	ROC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51900MH1987PTC043106
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot 21, Flat 105, Sector - 16, Koparkairane, Navi Mumbai - 400709, Maharashtra
6.	Date of closure of Insolvency Resolution Process	November 05, 2023
7.	Liquidation commencement date of corporate debtor	December 19, 2023
8.	Name and registration number of the insolvency professional acting as liquidator	Krishna Chamadia IBBI/IPA-001/IP-P00694/2017-2018/11220
9.	Address and e-mail of the liquidator, as registered with the Board	Address: B-13, Anjani Complex, Perara Hill Road, Andheri East, Mumbai - 400099 Email: krishna@sphereadvisory.com
10.	Address and e-mail to be used for correspondence with the liquidator	Address: B-13, Anjani Complex, Perara Hill Road, Andheri East, Mumbai - 400099 Process Email Id: elhcpl.cirp@gmail.com
11.	Last date for submission of claims	January 18, 2024

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, has ordered the commencement of liquidation of the **EuroLife Healthcare Private Limited** on **December 19, 2023**.

The stakeholders of **EuroLife Healthcare Private Limited**, are hereby called upon to submit their claims with proof on or before **January 18, 2024** to the liquidator at the address mentioned against Item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or preferably by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38

Date : December 22, 2023
Place : Mumbai

Krishna Chamadia
(Liquidator)

